

LOK SABHA DEBATES

(English Version)

Third Session

(Eighteenth Lok Sabha)



(Vol. IV contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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No. 2, Wednesday, November 27, 2024/ Agrahayana 6, 1946 (Saka)**

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LOK SABHA DEBATES

LOK SABHA

Wednesday, November 27, 2024/ Agrahayana 6, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

...(Interruptions)

At this stage Shri Gaurav Gogoi, Shri B. Manickam Tagore, Shri Imran Masood, Sushri S. Jothimani and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

11.01 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Question No.21, Shri Arun Govil ji.

सोशल मीडिया पर अश्लील सामग्री पर रोक के लिए कानून

***21. श्री अरुण गोविल:**

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सोशल मीडिया प्लेटफार्मों के माध्यम से अश्लील और सेक्स संबंधी सामग्री के अवैध रूप से प्रसारण को रोकने के लिए वर्तमान में मौजूद तंत्र क्या है; और
- (ख) इस तथ्य को ध्यान में रखते हुए कि उक्त कानून इन प्लेटफार्मों के दुरुपयोग को रोकने के लिए ज्यादा प्रभावी नहीं हैं, क्या सरकार का मौजूदा कानूनों को और अधिक सख्त बनाने का प्रस्ताव है?

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री

(श्री अश्विनी वैष्णव):

- (क) और (ख): एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): सरकार ने सूचना प्रौद्योगिकी अधिनियम, 2000 के अंतर्गत 25 फरवरी, 2021 को सूचना प्रौद्योगिकी (मध्यवर्ती दिशा-निर्देश और डिजिटल मीडिया आचार संहिता) नियम, 2021 (आईटी नियम, 2021) अधिसूचित किए हैं। इन नियमों में ऑनलाइन सृजित सामग्री (ओटीटी प्लेटफॉर्मों) के प्रकाशकों के लिए आचार संहिता का प्रावधान है, जिसमें अन्य बातों के साथ-साथ प्रकाशक से अपेक्षित है कि वह ऐसी कोई भी सामग्री प्रसारित नहीं करे जो वर्तमान में लागू किसी भी कानून द्वारा निषिद्ध है और नियमों की अनुसूची में दिए गए सामान्य दिशा-निर्देशों के आधार पर सामग्री का आयु आधारित वर्गीकरण 5 श्रेणियों में करे। संहिता में यह भी प्रावधान है कि ओटीटी प्लेटफॉर्म बच्चों के लिए आयु के अनुसार अनुचित सामग्री को प्रतिबंधित करने के लिए पर्याप्त सुरक्षा उपाय करेगा।

मार्च, 2024 में, सूचना और प्रसारण मंत्रालय ने आईटी अधिनियम, 2000 की धारा 79(3)(ख) के प्रावधानों के तहत अश्लील और अशुभ सामग्री के लिए 18 ओटीटी प्लेटफॉर्मों के विरुद्ध कार्रवाई करते हुए इन्हें ब्लॉक किया है।

जहां तक यूट्यूब, फेसबुक आदि जैसे मध्यवर्ती प्लेटफॉर्मों पर सामग्री का संबंध है, आईटी नियम, 2021 ऐसे प्लेटफॉर्मों पर स्वयं उचित प्रयास करने और अपने कंप्यूटर संसाधन के उपयोगकर्ता को जानबूझकर और साभिप्राय ऐसी कोई भी जानकारी को होस्ट, डिस्प्ले, अपलोड, संशोधित, प्रकाशित, प्रसारित आदि नहीं करने का दायित्व डालता है, जो अश्लील, पोर्नोग्राफिक, पीडोफिलिक, शारीरिक गोपनीयता सहित, किसी अन्य की गोपनीयता का उल्लंघन हो, लिंग के आधार पर अपमानजनक या उत्पीड़न वाली हो, नस्लीय या जातीय रूप से आपत्तिजनक हो अथवा जो बच्चों के लिए हानिकारक हो।

[Translation]

SHRI ARUN GOVIL: Sir, whatever is being shown on social media has deeply hurt our moral values and ethics. *(Interruptions)* Whatever is being shown on OTT platforms is very obscene, we cannot watch it sitting with the family. It has led to the decline of our moral values. Will the Minister of Information and Broadcasting be pleased to tell us about the mechanism currently put in place to prevent illegal broadcasting of obscene and sex-related content through social media platforms. ... *(Interruptions)*

Keeping in view the fact that the said law is not very effective in preventing the misuse of these platforms, whether the Government proposes to make the existing laws more stringent? ... *(Interruptions)*

SHRI ASHWINI VAISHNAW: Hon. Speaker, the question asked by the hon. Member of Parliament is indeed very important. Today is the era of social media and OTT platforms, before this there were many old democratic institutions and press, the way they check the editorial content, editorial check was done, a decision was taken about whatever was being published, whether it is right or wrong and then that was brought in the media. ...*(Interruptions)* Today that editorial check has ended. Due to the end of that editorial check, today social media is a very big medium of freedom of press, along with this on the other hand it is an uncontrolled

expression, in which many types of vulgar content etc. also come. ...*(Interruptions)*

Hon. Speaker Sir, the existing law definitely needs to be made more stringent. I would request that a consensus be formed on this. ...
(Interruptions)

HON. SPEAKER: Hon. Members, Hon. Member is speaking for the first time in the House. He is a new member. This is Question Hour. Please let the Question Hour continue. We will discuss on your topic after Question Hour. Please let the Question Hour continue.

... *(Interruptions)*

HON. SPEAKER: Don't you want the House to run? Do you want to create a deadlock in the House? The House should function with dignity, all the Hon. Members should get sufficient time and opportunity to express their views. You will also be given sufficient time and opportunity to express your views.

... *(Interruptions)*

HON. SPEAKER: Hon. Members has been elected for the first time and he is asking questions for the first time. I request you to let the House run. You go and sit on your respective seats.

Hon. Member, you ask supplementary question.

...*(Interruptions)*

SHRI ARUN GOVIL: Sir, there is a role of foreign platforms and OTT platforms in the dissemination of such objectionable content, whether the Government considers to formulate a new policy to make such platforms accountable under the laws of India and to control their operations?...*(Interruptions)*

The Government should take very concrete steps to make good laws. This hurts our social structure, our Hindu culture, our Indian culture....*(Interruptions)* When today we sit at home and watch television or watch anything on social media, we can not watch it sitting with the family. This led to decline in our moral values. The Government should take concrete steps in this regard and all content providers, foreign platforms should also be brought into operation. ...*(Interruptions)*

HON. SPEAKER: Hon. Minister, please answer in short.

...*(Interruptions)*

SHRI ASHWINI VAISHNAW: Hon. Speaker Sir, Hon. Member of Parliament has raised a very important issue. ...*(Interruptions)* There is a huge difference between the culture of the countries from which these social media platforms have emerged and the culture of our country. ...*(Interruptions)* This kind of debate is happening in almost every country of the world today, so I request that our Parliamentary Standing Committee should also take up this issue. ...*(Interruptions)* There should be

consensus in the society on this issue and more stringent laws should be made on it. ...(*Interruptions*)

HON. SPEAKER: Hon. Members, the time of Question Hour is important and this time is yours.

...(*Interruptions*)

HON. SPEAKER: Hon. Members, this is where the Government is held accountable. The Government answers questions. Please let the Question Hour continue. You will be given ample opportunity to discuss every issue and matter.

...(*Interruptions*)

HON. SPEAKER: I am again requesting you that the time of Question Hour is important. Please let the House run. You want to create deadlock in the House in a planned manner. This is not right.

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 22 to 40

Unstarred Question Nos. 231 to 460

[Translation]

HON. SPEAKER: *The House is adjourned till Twelve of the Clock today.*

11.06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* For Questions, please refer to Master copy of Original version of Debate, placed in Library.

You can also visit <https://sansad.in/lis/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Dilip Saikia *in the Chair*)

12.0½ hrs

At this stage, Shri Awadhesh Prasad and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, some notices of adjournment motions have been received on various subjects. The Hon. Speaker has not allowed any notice of adjournment motion.

... (Interruptions)

12.01 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now papers will be laid on the Table. Item No. – 2.

Shri Gajendra Singh Shekhawat ji.

... (Interruptions)

HON. CHAIRPERSON: Rao Indrajit Singh ji.

... (Interruptions)

[English]

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH): On behalf of Shri Gajendra Singh Shekhawat, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2022-2023, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara,

Nalanda for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 702/18/24]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi for the year 2022-2023, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 703/18/24]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (i) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument – Bir Singh Palace at Datia, Madhya Pradesh.
- (ii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – ‘Tomb of Shah Makhdum Daulah Maneri and Ibrahim Khan’ and ‘The Tank at Maner’, Maner, Patna, Bihar.

- (iii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – ‘Karan Cheupar Cave’, ‘Sudama Cave’ and ‘Lomas Rishi Cave’, Barabar and Nagarjuni Hill, Jehanabad, Bihar.
- (iv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – ‘The tank and the remains at village Benisagar’, District – West Singhbhum, Jharkhand.
- (v) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument – Famous Temple Sacred to Mahasu (Hanol), Dehradun (Uttarakhand).
- (vi) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Vapiyaka cave and Vada Thika cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
- (vii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Jageswar Group of Temples namely Jageswar, Mritunjaya, Nanda Devi, Shrine dedicated to Surya, Navagrah shrine, Pyramidal shrine, Kuber and Chandika Temples, Almora, Uttarakhand.

[Placed in Library, See No. LT 704/18/24]
- (viii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – ‘The Asoka column known as Laur Pillar at Lauriya Areraj’, Govindganj, District – East Champaran, Bihar.

- (ix) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – ‘The Jamma Masjid at Hadaf’ and ‘Ruins of Baradari buildings with probable underground cells and passage standing on a high mound’, Village- Arazi Mukimpur, Rajmahal subdivision, Sahibganj, Jharkhand.
- (x) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – ‘Rangamati Mosque and the ablution tank attached thereto’, Rangamati hill, District-Dhubri, Assam.
- (xi) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument – Tomb of Nadir Shah and Dome of Adil Shah Faruki, Burhanpur, Madhya Pradesh.
- (xii) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument – Gopi Cave, Barabar hill and Nagarjuni hill, Jehanabad, Bihar.
- (xiii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – ‘Excavated remains of stupa together with adjacent land comprised in whole of survey plot Nos. 261, 262, 263, 264,265,268, 269, 270 of village Harpur Basant and 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048 and 1049, of village Chakramdas’, Harpur Basant and Chakramdas, District – Vaishali, Bihar.
- (xiv) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument – ‘The supposed site of the

Palace of Asoka', Kumhrar, Patna, Bihar.

[Placed in Library, See No. LT 705/18/24]

- (xv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – 'Budhist Stupa', Tajpur Deur (Kesaria), District – East Champaran, Bihar.
- (xvi) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Sikandar Bagh Buildings and Monuments of the Ninety Third Highlanders, Lucknow, Uttar Pradesh.
- (xvii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – "Emperor Aurangzeb's Pavilion and Entire Compound Known as Bagh Badshahi, Tehsil – Khajuha, District - Fatehpur, Uttar Pradesh."
- (xviii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – Cemeteries near Kaiser Pasand, Lucknow, Uttar Pradesh.
- (xix) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – Tomb of Saadat Ali Khan, Tomb of Mashir Zaidi wife of Saadat Ali Khan and Sapper's Tomb, Kaisarbagh, Lucknow, Uttar Pradesh.
- (xx) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Dianut-ud-daula's Karbala situated in muhalla Menhadiganj, Lucknow.

(xxi) The National Monuments Authority Heritage Bye-laws, 2024 of the Protected Monument – Queen Victoria's Memorial in Alfred Park, Allahabad (Prayagraj), Uttar Pradesh.

[Placed in Library, See No. LT 706/18/24]

(xxii) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument – “Cemetery at Alambagh”, Lucknow, Uttar Pradesh.

(xxiii) The National Monuments Authority Heritage bye-laws, 2024 of Protected Monument – City Cemetery, Karwi, Village and Tehsil – Karwi, District Chitrakoot, Uttar Pradesh.

(xxiv) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – British Cemetery at Chiria Jhil, Lucknow.

(xxv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument “Tomb of Nawab Sadar Jahan at Pihani in the Hardoi district, Uttar Pradesh.”

(xxvi) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – One Ancient Brick Temple Built on the same plan as Bhitargaon Temple, Kanchilipur (Karchulipur), District – Kanpur, Uttar Pradesh.

(xxvii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument “Sai Bridge at second mile of the Raebareli and Pratapgarh Road, District-Raebareli, Uttar

Pradesh”.

(xxviii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument “Heritage Bye-Laws for Cemetery at mile 6, (Lucknow, Cawnpore Road) Bagawan District-Lucknow, Uttar Pradesh”.

(xxix) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument- “Tomb of Ghazi-ud-din Haider (First King of Oudh) in the Shah Najaf on the right bank of the river Gumti, Tehsil and District – Lucknow, U.P.”

[Placed in Library, See No. LT 707/18/24]

(xxx) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument- Kacheri Cemetery, Kanpur, Uttar Pradesh.

(xxxi) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument “Cemetery at Marion, Tehsil and District- Lucknow, Uttar Pradesh”.

(xxxii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument- Jami Masjid, East of Banda City, Near Hospital, Banda, Uttar Pradesh.

(xxxiii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument- Kaisarbagh Gates, Lucknow, Uttar Pradesh.

(xxxiv) The National Monuments Authority Heritage Bye-laws, 2024 of

the Protected Monument- “Jama Masjid situated within the village of Erich, Paragana Garotha, District- Jhansi, Uttar Pradesh”.

(xxxv) The National Monuments Authority Heritage Bye-laws, 2024 of the Protected Monument- Nasir-ud-Din Hiader’s Karbala at Daliganj, Tehsil Lucknow Sadar, District Lucknow, Uttar Pradesh.

(xxxvi) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument- Maqbara of Nawab Diler Khan a Distinguished Officer of Shah Jahan, Tehsil Shahabad, District Hardoi, Uttar Pradesh.

(xxxvii) The National Monuments Authority Heritage Bye-laws 2024 of Protected Monument- The Tomb of Janab Aliya at Lucknow, Uttar Pradesh.

[Placed in Library, See No. LT 708/18/24]

... (*Interruptions*)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF

SPACE (DR. JITENDRA SINGH): Hon. Chairperson Sir, I beg to lay on the Table the following papers :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-Section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2024 published in Notification No. G.S.R.444(E) in Gazette of India dated 23rd July, 2024.
 - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 2024 published in Notification No. G.S.R.445(E) in Gazette of India dated 23rd July, 2024.
 - (iii) The Indian Police Service (Fixation of cadre Strength) Second Amendment Rules, 2024 published in Notification No. G.S.R.449(E) in Gazette of India dated 25th July, 2024.
 - (iv) The Indian Police Service (Pay) Second Amendment Rules, 2024 published in Notification No. G.S.R.448(E) in Gazette of India dated 24th July, 2024
 - (v) The Indian Police Service (Fixation of cadre Strength) Third Amendment Regulations, 2024 published in Notification No. G.S.R.463(E) in Gazette of India dated 31st July, 2024.
 - (vi) The Indian Police Service (Pay) Third Amendment Rules, 2024 published in Notification No. G.S.R.464(E) in Gazette of India dated 31st July, 2024.

[Placed in Library, See No. LT 709/18/24]

(2) A copy each of the following notifications (Hindi and English Versions) issued under the All India Services Act, 1951:-

(i) G.S.R.540(E) published in Gazette of India dated 06th September, 2024, containing Corrigendum to the Notification No. G.S.R.99(E) dated 14th February, 2023.

(ii) G.S.R.541(E) published in Gazette of India dated 06th September, 2024, containing Corrigendum to the Notification No. G.S.R.98(E) dated 14th February, 2023.

[Placed in Library, See No. LT 710/18/24]

(3) A copy of the Notification No. G.S.R. 687(E) (Hindi and English versions) published in Gazette of India dated 05th November, 2024 constituting the Joint Cadre Authority for Indian Administrative Service, Indian Police Service and Indian Forest Service Joint Cadres of Arunachal Pradesh-Goa-Mizoram- Union Territories, mentioned therein, issued under sub-section (1) of Section 3 of the All India Services Act, 1951.

[Placed in Library, See No. LT 711/18/24]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year

2023-2024.

[Placed in Library, See No. LT 712/18/24]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2023-2024.

[Placed in Library, See No. LT 713/18/24]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2023-2024.

[Placed in Library, See No. LT 714/18/24]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2023- 2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Astrophysics, Bangalore, for the year 2023-2024.

[Placed in Library, See No. LT 715/18/24]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 716/18/24]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2023-2024.

[Placed in Library, See No. LT 717/18/24]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2023-2024, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science

and Technology, Mohali, for the year 2023-2024

[Placed in Library, See No. LT 718/18/24]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2023-2024.

[Placed in Library, See No. LT 719/18/24]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2023-2024.

[Placed in Library, See No. LT 720/18/24]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2023-2024.

[Placed in Library, See No. LT 721/18/24]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2023- 2024.

[Placed in Library, See No. LT 722/18/24]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2023-2024.

[Placed in Library, See No. LT 723/18/24]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the

year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2023-2024.

[Placed in Library, See No. LT 724/18/24]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation- India, Ahmedabad, for the year 2023-2024.

[Placed in Library, See No. LT 725/18/24]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2023-2024.

[Placed in Library, See No. LT 726/18/24]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2023-2024, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2023-2024. +

[Placed in Library, See No. LT 727/18/24]

- (20) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2023- 2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 728/18/24]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2023- 2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2023-2024.

[Placed in Library, See No. LT 729/18/24]

... (*Interruptions*)

[*English*]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind

permission, on behalf of my colleague Shri Jayant Chaudhary, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (STARS), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (STARS), Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 730/18/24]

- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the Samagra Shiksha, (STARS Scheme) Himachal Pradesh, Shimla, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (STARS Scheme), Himachal Pradesh, Shimla, for the year 2020-2021 and 2021-2022.
- (4) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 731/18/24]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Gujarat Council of School Education,

Gandhinagar, for the year 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the year 2022-2023.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 732/18/24]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tamil Nadu, Chennai, for the year 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tamil Nadu, Chennai, for the years 2022-2023.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 733/18/24]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Chhattisgarh, Raipur, for the year 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Chhattisgarh, Raipur, for the year 2022-2023.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 734/18/24]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Andhra Pradesh, Vijayawada, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Vijayawada, Andhra Pradesh for the year 2021-2022.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 735/18/24]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, U.P. Education for all Project Board, Lucknow, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board, Lucknow, for the year 2022-2023.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 736/18/24]

- (15) (i) A copy each of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Maharashtra Prathamik Shiksha Parishad, Mumbai, for the years 2021-2022 and 2022-2023.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Maharashtra Prathamik Shiksha Parishad, Mumbai, for the years 2021-2022 and 2022-2023.
- (16) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 737/18/24]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the School Education Society, Himachal Pradesh, Samagra Shiksha, Shimla for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School Education Society, Himachal Pradesh, Samagra Shiksha, Shimla, for the year 2022-2023.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 738/18/24]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

Sir, I rise to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2023-2024.
- (2) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 739/18/24]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, on behalf of my colleague Shri Pankaj Chaudhary, I rise to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970:-
 - (i) The Union Bank of India (Employees') Pension (Amendment)

- Regulations, 2024 published in Notification No. UBI:HR:16061(E) in Gazette of India dated 28th August, 2024.
- (ii) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HRMD/PEN/001/2024 in Gazette of India dated 10th September, 2024.
- (iii) The Indian Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. F. No. Pen/01/2024(E) in Gazette of India dated 12th October, 2024.
- (iv) The Bank of India (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HO:HR:TBD:2024-25:01(E) in Gazette of India dated 25th September, 2024.

[Placed in Library, See No. LT 740/18/24]

- (2) A copy of the 54th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 741/18/24]

- (4) A copy of the State Bank of India Employees' Pension Fund (Second Amendment) Regulations, 2024 (Hindi and English Versions) published in Notification No. HR/P&PMD/SPL/SP/2024-25/7 in Gazette of India dated 4th November, 2024 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library, See No. LT 742/18/24]

- (5) A copy of the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of service of Chairperson and other members) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.650(E) in Gazette of India dated 21st October, 2024 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 743/18/24]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Hon. Chairperson, Sir,

with your permission, I rise to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Battery Waste Management (Amendment) Rules, 2024 published in Notification No. G.S.R.190(E) in Gazette of India dated 14th March, 2024.

- (ii) The Battery Waste Management (Second Amendment) Rules, 2024 published in Notification No. S.O.2374(E) in Gazette of India dated 20th June, 2024.
- (iii) The Green Credit Rules, 2023 published in Notification No. S.O.4458(E) in Gazette of India dated 12th October, 2023.

[Placed in Library, See No. LT 744/18/24]

- (2) A copy of the Notification No. S.O.05(E) (Hindi and English Versions) published in Gazette of India dated 1st January, 2024, making certain amendments in the Notification No. S.O.5481(E) dated 31st December, 2021 issued under Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 745/18/24]

- (3) A copy of the Notification No. S.O.884(E) (Hindi and English Versions) published in Gazette of India dated 22nd February, 2024 notifying the methodology for calculating the green credit in respect of any activity undertaken under the Green Credit Rules, 2023, issued under sub-rule(1) of rule 5 of the said Rules.

[Placed in Library, See No. LT 746/18/24]

- (4) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the years 2018-2019 to 2022-2023 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Compensatory

Afforestation Fund Management and Planning Authority, New Delhi, for the year 2018-2019 to 2022-2023.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 747/18/24]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 748/18/24]

- (7) A copy of the Biological Diversity Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.665(E) in Gazette of India dated 25th October, 2024 under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.

[Placed in Library, See No. LT 749/18/24]

- (8) A copy of the Van (Sanrakshan Evam Samvardhan) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.582(E) in Gazette of India dated 20th September, 2024 under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

[Placed in Library, See No. LT 750/18/24]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table a copy of each of the following papers (Hindi and English versions):-

- (1) Output Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs and Sports for the year 2024-2025.
- (2) Output Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs and Sports for the year 2024-2025.

[Placed in Library, See No. LT 751/18/24]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2022-2023, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of

Haryana, Mahendergarh, for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 752/18/24]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 753/18/24]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the University of Allahabad,
Prayagraj, for the year 2022-2023.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 754/18/24]

... (Interruptions)

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):** Hon. Chairperson, Sir, I beg to lay on the Table: -

- (1) A copy of the Limited Liability Partnership (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.475(E) in Gazette of India dated 5th August, 2024, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (2) A copy of the Companies (Adjudication of Penalties) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.476(E) in Gazette of India dated 5th August, 2024 sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library, See No. LT 755/18/24]

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA) : Hon. Chairperson Sir, I beg to lay on the Table :

- (1) A copy of the Notification No. S.O.3959(E) (Hindi and English versions) published in Gazette of India dated 18th September, 2024 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

[Placed in Library, See No. LT 756/18/24]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 757/18/24]

... *(Interruptions)*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN): Hon. Chairperson,

Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2022-2023, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 758/18/24]

... (*Interruptions*)

12.04 hrs

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following 3 Bills passed by the Houses of Parliament during the Second Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27th June, 2024: -

- I. The Jammu and Kashmir Appropriation (No.3) Bill, 2024
- II. The Appropriation (No.2) Bill, 2024
- III. The Finance (No.2) Bill, 2024

... (*Interruptions*)

[Translation]

HON. CHAIRPERSON : Item No. 14. Dr. Faggan Singh Kulaste ji - not present.

... (*Interruptions*)

HON. CHAIRPERSON : Shri Anant Nayak.

... (*Interruptions*)

12.05 hrs

ELECTION TO COMMITTEES

**(i) Committee on the Welfare of Scheduled Castes and
Scheduled Tribes**

[Translation]

SHRI ANANTA NAYAK (KEONJHAR): Sir, I beg to move:

“That this House recommends to the Rajya Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to be associated with the Committee on the Welfare of the Scheduled Castes and the Scheduled Tribes for the unexpired portion of the term of the Committee in place of Shri Krishan Lal Panwar, who has resigned from the Rajya Sabha with effect from the 14th October, 2024 and that the name of the member so nominated by the Rajya Sabha be communicated to this House.”

HON. CHAIRPERSON : The question is:

“That this House recommends to the Rajya Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to be associated with the Committee on the Welfare of the Scheduled Castes and the Scheduled Tribes for the unexpired portion of the term of the Committee in place of Shri Krishan Lal Panwar, who has resigned from the Rajya Sabha with effect from the 14th October, 2024 and that the name of the member so nominated by the Rajya Sabha be communicated to this House.”

The motion was adopted

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... (Interruptions)

12.06 hrs

(ii) Committee on Welfare of Other Backward Classes

[Translation]

SHRI GANESH SINGH (SATNA): Sir, I beg to move:

“That this House recommends to the Rajya Sabha that the Rajya Sabha do elect one member from among the members of the Rajya Sabha to be associated with the Committee on the Welfare of Other Backward Classes for the unexpired portion of the term of the Committee in place of Shri Beeda Masthan Rao Yadav, who has resigned from the Rajya Sabha with effect from 29.08.2024 and that the name of the member so elected to the Committee be communicated to this House.”

HON. CHAIRPERSON : The question is:

“That this House recommends to the Rajya Sabha that the Rajya Sabha do elect one member from among the members of the Rajya Sabha to be associated with the Committee on the Welfare of Other Backward Classes for the unexpired portion of the term of the Committee in place of Shri Beeda Masthan Rao Yadav, who has resigned from the Rajya Sabha with effect from 29.08.2024 and that the name of the member so elected to the Committee be communicated to this House. ”

The motion was adopted.

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... (Interruptions)

12.07 hrs

**(iii) Sree Chitra Tirunal Institute for Medical Sciences and
Technology, Trivandrum**

[English]

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND
TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH
SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE;
MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT
OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF
SPACE (DR. JITENDRA SINGH):** Hon. Chairperson, Sir, with your kind
permission, I rise to move the following:-

“That in pursuance of sub-section (j) of Section 5 read with sub-section (1)
and (2) of Section 6 of the Sree Chitra Tirunal Institute for Medical Sciences
and Technology, Trivandrum, Act 1980, the members of this House do
proceed to elect, in such manner, as the Speaker may direct, two members
from amongst themselves to serve as members of the Institute Body of the
Sree Chitra Tirunal Institute for Medical Sciences and Technology,
Trivandrum subject to the other provisions of the said Act and the Rules
and Regulations made thereunder.”

[Translation]

HON. CHAIRPERSON : The question is:

“That in pursuance of sub-section (j) of Section 5 read with sub-section (1) and (2) of Section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act 1980, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum subject to the other provisions of the said Act and the Rules and Regulations made thereunder.”

The motion was adopted.

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... (Interruptions)

12.08 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON: Hon. Members who have been given permission to raise matters under Rule 377 today may lay their approved texts individually on the Table of the House immediately.

(i) Need to address the problems in operation of Telephone Exchange in Karwar SSA in Uttara Kannada Parliamentary Constituency, Karnataka.

[English]

SHRI VISHWESHWAR HEGDE KAGERI (UTTARA KANNADA): My Parliamentary Constituency is situated near Western Ghat region in Karnataka and many telephone exchanges in Karwar SSA in my Parliamentary Constituency are going down within a few minutes of power failure as installed battery sets are not taking load and battery reading comes down to below 47V within a minute. In this regard, attempts to install good quality 2 or more battery sets for the purpose were made having consultation with the officer in-charge of concerned telephone exchange. But still the same problem persists and due to non-installation of proper battery backup, it leads to problems in operation of transmission equipments, Mobile BTS equipments, and Exchange equipments. There is requirement of power plant in Karwar SSA as many Exchanges in Karwar SSA are going down due to lack of power plant modules and the installed batteries are not being charged up properly due to fault of power plant. So, many transmission

* Treated as laid on the Table.

equipments, mobile BTS equipments and Exchange equipments are also going down. In this regard, I urge the Minister of Communications to give the direction to the concerned authority to consider the issue and take action on urgent basis.

(ii) Regarding implementation of PM Surya Ghar Yojana in Bundelkhand, Uttar Pradesh

SHRI ANURAG SHARMA (JHANSI): The PM Surya Ghar Yojana promises to transform the Bundelkhand region, including Jhansi, by harnessing the area's abundant sunlight. This initiative leverages the unique advantage of extended daylight hours in the region, making it an ideal area for solar power generation. By enabling households to install solar panels, the scheme aims to reduce electricity costs and ultimately provide free electricity to residents, significantly easing the financial burden on families in this economically disadvantaged area. Bundelkhand has long faced challenges of limited development and financial constraints, but with the Surya Ghar Yojana, residents have a promising opportunity to move towards energy independence. Access to free, sustainable electricity can empower local industries, agriculture, and households fostering overall economic growth. Additionally, the program promotes environmental sustainability by reducing reliance on traditional, non-renewable energy sources. In the long run, the PM Surya Ghar Yojana stands as a beacon of hope for Bundelkhand's revival, addressing both energy needs and economic disparities, and ensuring that even the remotest parts of the country benefit from renewable energy advancements. With the sun shining late into the evening, Jhansi and the

Bundelkhand region can now look forward to a brighter and more prosperous future.

(iii) Need to expedite implementation of Patmada Pump Canal Project in East Singhbhum District, Jharkhand

[Translation]

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): I would like to raise an important issue for the welfare of the farmers of Patamda, Bodam and Katin blocks of East Singhbhum district. In 2021, the Water Resources Department of Jharkhand State approved the Patamda Pump Canal Scheme to provide irrigation facilities to the farmers of these areas. Despite this, no concrete action has been taken on it so far. The survey report for this scheme has also been submitted by the consultant in the last one year, but the Water Resources Department has not approved it yet. Due to this delay, farmers have been deprived of irrigation facilities in about 12,500 hectares of land, which is affecting their agricultural production. This is an extremely important issue because irrigation facilities will not only improve the farming of the farmers, but will also increase the regional agricultural productivity. Therefore, I request the Honorable Minister to take appropriate action on the delay in this work by the officials of the Water Resources Department so that the farmers can get the necessary irrigation facilities soon and a decision should be taken soon for the approval of this scheme.

(iv) Need to include Sambalpuri / Kosali language in the Eighth Schedule to the Constitution

SHRI PRADEEP PUROHIT (BARGARH): I would like to draw the attention of the Hon. Minister of Home Affairs to the need to include Sambalpuri/Kosali language in the Eighth Schedule of the Constitution and recognize it as an official language of Odisha. Nearly two crore people speak Sambalpuri/Kosali language in **11** out of **30** districts of Odisha. It is an ancient language, blessed with a rich oral tradition and literary heritage. It has many literary works including wonderful adaptations of Ramayana, Mahabharata and Bhagavad Gita. Personalities like eminent folk poet Padma Shri Haldha Nag, renowned lyricist Shri Mitrabhanu Gauntia and talented musician Jitendra Haripal reflect the depth and glory of this language and culture. Sambalpuri/Kosali is the primary language of the people of Western Odisha. On **1st March 2014**, the then Chief Minister of Odisha formally requested the Union Government to include Sambalpuri/Kosali in the Eighth Schedule. Unfortunately the then state government did not pursue this matter with the urgency that everyone should have to recognise Sambalpuri/Kosali as an official state language. I request the Union government to take necessary steps to recognise Sambalpuri/Kosali language as an official language of Odisha with its inclusion in the Eighth Schedule of the Constitution.

(v) Need to expedite establishment of Sainik School in Godda, Jharkhand

[English]

DR. NISHIKANT DUBEY (GODDA): The overall condition of Education in Santhal Pargana region is a subject-matter of utter neglect in spite of the fact that since time immemorial, the entire region was considered to be a harbinger of ancient education practices and dissemination of social norms and mores. There has been a vociferous demand of establishing a Sainik School in Godda/Deoghar so that this area could also share the pride of having quality education to their children. In February 2016, the then Honorable Defence Minister, visited my constituency and after acknowledging the backwardness of the region, he was kind to announce setting up of a Sainik School in Godda/Deoghar. Further, as a consequence to the said announcement, the Project for establishing a Sainik School was immediately sanctioned by the Ministry of Defence. However, it is a matter of concern that since then, more than seven years have elapsed, but the entire Project has not witnessed any visible progress.

(vi) Regarding poor financial health of Discoms in Delhi

[Translation]

SHRI YOGENDER CHANDOLIA (NORTH WEST DELHI): I rise today to draw the attention towards a critical issue affecting the people of Delhi. The power supply of the national capital is managed by three companies, Tata Power Delhi Distribution Limited, BSES Yamuna Power Limited and BSES Rajdhani Power Limited. While TPDDL is running in profit, the other two companies are incurring losses of Rs 26,000 crore even though the power tariff across Delhi is the same for all three companies. This staggering loss not only threatens the financial stability of Delhi's power sector but also burdens citizens with uniform power tariffs. What are the conditions imposed by the Delhi government on the companies so that their licenses are not cancelled? And why are the licenses of two Delhi government power houses being renewed despite their failure to pay Rs 26,000 crore? This situation results in huge losses to Delhi's revenue. I urge that this should be investigated and strict action be taken against the culprits to protect public revenue.

**(vii) Regarding augmentation of train services connecting Palamu
Parliamentary Constituency**

SHRI VISHNU DAYAL RAM (PALAMU): I would like to draw the attention of the government towards the following demands related to railways under Palamu parliamentary constituency:-

1. Stoppage of 12453/12454 Ranchi-New Delhi Rajdhani Express train at Nagar Untari (Shri Banshidhar Nagar) railway station.
2. Vande Bharat train should be run from Ranchi to Varanasi via Daltonganj.
3. Stoppage of Patna-Singrauli Express train number 23347/23348 and Shaktipunj Express train number 11447/11448 at Meral railway station.
4. Stoppage of Palamu Express train number 13347/13348 at Rajhara station.
5. Stoppage of Garib Rath train number 12877/12878 at Mohammadganj.
6. Ranchi-New Delhi Rajdhani Express train number 12453/12454 runs via Daltonganj, should be plyed four days in a week instead of twice in a week.
7. Ranchi-New Delhi Garib Rath train 12877/12878 should be run 6 days in a week instead of three days in a week.
8. Ranchi-Varanasi Intercity Express train number 18311/18611 runs from Ranchi to Varanasi, should be extended to Gorakhpur.
9. A new train from Ranchi to Gorakhpur via Daltonganj, was plyed during the Corona period, later on it has been discontinued, its service should be resumed as the number of passengers going from Daltonganj to Gorakhpur is very high.

Therefore, the Government should fulfill the above demands so as to ease the railway journey of the passengers.

(viii) Need to implement stringent Banking Protocols and KYC Norms to curb cyber financial frauds

[English]

SHRI P. P. CHAUDHARY (PALI): Under PM Shri Narendra Modi Ji's visionary leadership, India has made significant progress in digital transformation. Today, I would like to draw the attention of the Hon'ble Home Minister and Finance Minister to an alarming issue of cyber financial frauds threatening our economy. Recent studies by the Indian Cyber Crime Coordination Centre (I4C) project potential losses of over ₹1.2 lakh crore in the next year, approximately 0.7% of our GDP. In just six months of 2024, reported losses have reached ₹11,269 crore, excluding unreported cases and direct police complaints. The situation is particularly concerning as most frauds originate from China and South-East Asian countries. Nearly 4,000 mule bank accounts are identified daily, with scam compounds operating from Cambodia, Myanmar, Laos, and Azerbaijan. Fraudulent withdrawals occur both domestically and internationally. The grave concern is the use of crypto currencies for money laundering, with ₹5.5 crore laundered through international exchanges in just three months. I urge the MHA and Finance Ministry to implement stricter banking protocols and KYC norms, enhance international cooperation, and create robust public awareness

campaigns. This requires immediate intervention to protect our citizens' financial security and our economy.

(ix) Regarding alternate route for proposed expansion of Chandikhole-Paradip Section of NH-53 in Odisha

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): The construction of National Highways (NH) touched to more than 30 Kms per day during the financial year 2023-24, and the network, which has increased by 60% from 91,287 km in 2014 to 1,46,145 km in year 2023. As part of this progress, the State of Odisha has also gained much during last 11 years. Recently, the work for the rehabilitation and upgradation from 4 to 8 lane of Chandikhole-Paradip section NH-53 has been awarded and is expected to be completed soon. However, this NH project will be acquiring land of two villages: Bijaychandrapur and Udaybat (around 2.5 km distance) and inhabitants of these two villages are going to be evicted. The villagers will be losing their home, shops and livelihoods. If an alternative route for the expansion of NH 53 on this 2.5 km stretch is readily available, and eviction of two villagers is avoidable without demolition of homes and shops, this may be considered instead of evicting families of these two villages. I would urge the Union Minister of Road Transport and Highways to look into the matter urgently and protect the interest of these two villagers in my Parliamentary Constituency-Jagatsinghpur, Odisha.

(x) Need to enact the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 for inclusion of six ethnic communities of Assam in the List of Scheduled Tribes

SHRI GAURAV GOGOI (JORHAT): Six ethnic communities in Assam namely the Adivasi/Tea Tribes, Tai Ahom, Moran, Matak, and Chutia Koch-Rajbongshi have been demanding their inclusion in the Central list of Scheduled Tribes. The demand is based on the argument that these communities possess the characteristics of Scheduled Tribes and face socio-economic disadvantages. The National Commission for Scheduled Tribes (NCST) has also approved their inclusion. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 was introduced in the Rajya Sabha on 8th January 2019. This bill sought to amend the list of Scheduled Tribes of Assam, specifically to include six ethnic communities: Adivasi/Tea Tribes, Tai Ahom, Moran, Matak, Chutia, and Koch-Rajbongshi. The delay in the enactment of this crucial legislation has had a profound and negative impact on these marginalized communities. They continue to suffer from socio-economic disparities, discrimination, and lack of adequate representation. The recognition as Scheduled Tribes would have provided them with much-needed constitutional safeguards, affirmative action, and access to Government schemes and resources. I urge the Government to prioritize this bill's passage and expedite the legislative process. The continued delay is causing immense hardship to these communities, and it is imperative to address their legitimate aspirations.

(xi) Need to establish a National Mission for Springshed Management along with National Registry of Springs

SHRI PRADYUT BORDOLOI (NAGAON): I am rising the issue of a slow-onset disaster in many hilly areas of the North East face. In recent years, several villages across the region have reported the drying up of their mountain springs. This is particularly alarming as many are wholly dependent on springs for water. For example, over half of Meghalaya's villages were dependent on springs and Sikkim too derives much of its drinking water from them. Springwater quality has been declining, according to a recent study on two springs in Tripura. Springs also contribute to the base flow of the region's great rivers, like the Brahmaputra, affecting those in the plains as well. A 2018 NITI Aayog Report stated that nearly half of the springs in the Indian Himalayas, many of which fall in the North East, had dried up or become seasonal due to development projects and climate change. I thus urge the Government to immediately establish a National Mission for Springshed Management, which can help states build capacity and integrate springshed management into development projects. A National Registry of springs must also be established to periodically monitor the health of springs and ensure a continuous supply of crucial data.

(xii) Need to convert existing Ayurveda Hospital at Ezhukone, Kerala to a full-fledged Ayurveda Medical College

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to draw the attention of the Hon'ble Minister for Labour and Employment to the urgent need for improving healthcare and educational facilities in Ezhukone, Kollam, Kerala. The Ezhukone ESIC Hospital serves a vast population of insured workers and their families. However, it requires urgent upgradation to a 250-bed super-specialty allopathic hospital to meet the increasing demand for advanced medical care. Additionally, the dental and pharmacy courses earlier sanctioned for this institution must be reinstated to support healthcare education and skill development in the region. Furthermore, the existing Ayurveda Hospital in Ezhukone holds immense potential to transform into a full-fledged Ayurveda Medical College. Upgrading this facility would not only preserve and promote traditional medicine but also provide enhanced educational and research opportunities in the field of Ayurveda. I urge the Hon'ble Minister to prioritize these initiatives, ensuring improved healthcare services and educational facilities for the benefit of the region.

(xiii) Regarding situation arising out of merger of Ananthpuri FM with Akashvani AM

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the Hon'ble Minister's attention to the unfortunate consequences of the merger of Ananthapuri FM with Akashvani AM, which has caused anguish to innumerable Keralites since late July 2023. Apart from the grievances of 4.5 million listeners, many of whom grew up tuning into Ananthapuri FM every morning, the merger rendered numerous staff members unemployed, plunging them into financial and emotional turmoil. Especially affected were the casual staff between the ages of forty and sixty who, owing to age and limited employment prospects, have been struggling to find new livelihoods. Every month Ananthapuri FM employed around a hundred part-time anchors, several among them being women who are also single parents. These anchors hosted 5-6 programmes every month, making their stints at Ananthapuri a vital stream of income. That an FM channel which was immensely popular and generated a yearly revenue of 1.5 crores, and which embodied the popular and literary culture of Kerala, should have thus been dismantled is regrettable. I also wonder why the option of instituting a separate FM transmitter for Ananthapuri was not explored. I urge the Minister to take swift action to address the hardships faced by those who have lost their jobs due to the merger and those who can no longer enjoy a beloved and widely-heard radio channel.

(xiv) Need to improve rail connectivity to Mau District, Uttar Pradesh

[Translation]

SHRI RAJEEV RAI (GHOSI): I would like to draw the attention of the Government towards the problems of the people of Mau district. Most of the people of Mau are associated with handloom and powerloom business. In connection with business, they have to visit many areas of South India and North India including Delhi and Mumbai from Mau, but due to inadequate train service, they have to face a lot of trouble, which not only affects their business but also they suffer financial loss. I want to inform the government that due to inadequate train service, the handloom and powerloom businessmen of Mau district are losing connection with major business areas, causing their financial condition to deteriorate despite hard work.

Therefore, I strongly appeal to the government to introduce a new train from Mau station for South India and a Vande Bharat train from Mau station to Delhi and Mumbai as soon as possible. Also, the Lokmanya Tilak train which goes to Mumbai should be run daily instead of weekly. The Rajdhani Express train which runs upto Ghazipur, Balia should be run upto Mau Railway Station.

Keeping in mind the problems of Mau handloom and powerloom traders, an Intercity Express train should be plyed from Dohrighat Railway Station to Prayagraj Railway Station.

(xv) Need to improve healthcare facilities in Etah Parliamentary

Constituency, Uttar Pradesh

SHRI DEVESH SHAKYA (ETAH): At present, only half the capacity of doctors is working on permanent posts in the Medical College, District Hospital, CHC, PHC falling under my Lok Sabha constituency Etah, Kasganj on permanent posts. Due to this, health services are not running smoothly. People have to go to Aligarh and Agra for treatment.

When will the Health Department fill these vacant posts for good so that patients can get proper treatment. Health services at night are not good enough. There is no MRI facility and operator in Etah Medical College. By when this facility will be provided? The people of Etah Kasganj have to go to private labs which puts more financial burden on the suffering families.

I request the government to take concrete steps to improve health services in Etah Kasganj as soon as possible.

**(xvi) Need to expedite construction of Railway line project between
Tindivanam and Nagari in Tamil Nadu**

[English]

SHRI THARANIVENTHAN M. S. (ARANI): I would like to draw the attention of the Government regarding the need to expedite the long-delayed construction work of 196 kms railway line project between Tindivanam and Nagari which were announced in 2010 by the then Hon'ble Minister of Railways. The then Government had allocated Rs. 600 crore for this work. However, Rs. 192 crore has already been given by the Government to those who have given their land i.e. agricultural land covering 33 villages belonging to Vandavasi Seiyaru Arani taluks starting from S Kateri village in the Wayyora Arani Parliamentary Constituency in Tiruvannamalai district to Arani Irumpedu village for the construction of the railway line. This project was allocated limits Rs 350 crore in the Union Government's recent interim budget and Rs 200 crore last year. The Tamil Nadu Government has paid special attention to this and has excavated the land where the track is to be built and handed it over to the Railway department. In the funds allocated for this purpose, 75 percent of work of constructing flyovers on rivers including Suga Nadi Seyyar Balaru in the areas of Vandavasi Seyyar Ranipet Arcot is completed. Hence, I request the Hon'ble Minister of Railways, in the interest of the general public of Arni district.

(xvii) Need for investing in in-depth agricultural research in Andhra Pradesh

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): The Ministry of Agriculture and Farmers Welfare in its first advance estimates has predicted a record Kharif harvest of 1,647.05 lakh metric tonnes. However, as we secure food for our nation, we must also prioritise its nutritional value. A recent ICAR study highlights a concerning trend: high-yielding varieties of rice and wheat have significantly reduced micronutrient densities, with zinc levels dropping by up to 33% in rice and 30% in wheat, and iron levels similarly declining. To achieve nutrition security, it is time to shift our focus from yield per hectare and lakh metric tonnes to nutritional output per hectare. We must promote crop diversity and introduce new metrics like an agriculture income diversity score and incentivize farmers accordingly. Indicators like soil organic carbon must be included in the soil health card. Other metrics such as landscape diversity scores, soil biological activity, and water-use efficiency must be mainstreamed into agricultural practices. I propose investing in in-depth agricultural research, particularly in Andhra Pradesh, the rice bowl of India and home to Acharya N.G. Ranga Agricultural University. On the 125th anniversary of the legendary Rythu Ranga, let us honour his vision by driving innovation that ensures doubling of farmer income and sustainable agriculture.

(xviii) Need to curb unethical practices of private finance companies in the country

[Translation]

SHRI SHRIRANG APPA CHANDU BARNE (MAVAL): Many private finance companies (PFCs) across the country provide personal and business loans but due to the lack of Government control over them, these companies behave abusively towards customers. Some PFCs use aggressive and coercive methods, such as repeated calls, intimidation and public shaming, when the installments are not paid on time. Recovery agents contact borrowers' relatives to pressurize them for repayment and sometimes resort to physical intimidation or violence. In addition, PFCs often do not disclose applicable charges and interest rates in advance, causing unexpected financial burden on customers. Many companies trap customers in unfavorable terms by providing misleading information. Sharing customer data with third parties without consent is also a serious problem, which violates privacy and increases the risk of fraud. Therefore, the Government should take strict action against them.

(xix) Need to redevelop Railway Mechanical Workshop, establish an Electric Loco Shed and a New Workshop for LHB Maintenance in Samastipur Parliamentary Constituency

SHRIMATI SHAMBHAVI (SAMASTIPUR): My Parliamentary constituency Samastipur is a land of meritorious and hardworking youth but it is economically backward due to lack of resources and industrial development. In the absence of employment, the youth here are forced to migrate to other parts of the country, where they have to face regional discrimination and many other problems. Samastipur is the birth and work place of Bharat Ratna Jananayak Karpuri Thakur. He dreamt of creating an egalitarian society by eliminating social inequality. Our illustrious Prime Minister Shri Narendra Modi ji recognized his incomparable contribution and paid true tribute to him by honoring him with Bharat Ratna. His dream is still incomplete, as our society has still not moved towards complete equality. Samastipur's vast railway network offers great possibilities for industrialization and development of this region. I request the Union Government to renovate the mechanical factory of Samastipur Railway Division, start an electric loco shed and establish a new factory for LHB maintenance. This will provide local employment to the youth, check migration and increase railway revenue.

(xx) Need to establish an AIIMS in Baghpat Parliamentary Constituency,**Uttar Pradesh**

DR. RAJKUMAR SANGWAN (BAGHPAT) : I would like to draw the attention of the Government to my Parliamentary Constituency Baghpat, where the condition of health services is extremely grave. The people of the area are not getting proper and timely medical facilities. They have to go to big cities like Meerut and Delhi for minor ailments. Due to the lack of specialist doctors and modern medical equipments in Baghpat, the public is facing big problems. The situation is even more dire for pregnant women, the elderly and children. Health services in rural areas are extremely poor and government hospitals also lack basic facilities. Therefore, I urge the Government to take immediate steps to improve health services in Baghpat. An All India Institute of Medical Sciences (AIIMS) should be established in my constituency. Having AIIMS will not only provide excellent medical facilities to the citizens of my constituency but also enhance employment opportunities at the local level and further lead to overall development of the area. I hope that the Government will consider upon this important issue quickly and take concrete steps to provide better health facilities to the people of Baghpat.

(xxi) Regarding rise in prices of food items

[English]

SHRI AMRA RAM (SIKAR): In September this year average price rise hit a nine-month high of 5.5 per cent. More significantly prices of food items crossed 9.2 per cent. A majority of Indians spend nearly half of their income on food. So, food inflation hurts the most. Among food items, vegetables in particular saw a staggering price rise with year-on-year price increases of 42.4 per cent for tomatoes, 66.2 per cent for onions, and 65.3 per cent for potatoes. These three are the most consumed vegetables, across the country. While the Government cites usual reasons of weather disruptions, the fact remains that every year, prices of some vegetables undergo an unbearable spike that has the effect of transferring crores of rupees from already strained family budgets to the coffers of big traders and wholesalers. Several other items of consumption too are seeing exorbitant price rise. One of them is cooking oils, which is partly attributable to the rise in crude palm oil prices by over 45 per cent in the past three months. Crude palm oil is used not only for processed food items but also for items like soaps and cosmetics.

(xxii) Need to bring a legislation on National Blood Transfusion to regulate and monitor blood transfusion services

SHRI BHARTRUHARI MAHTAB (CUTTACK): Over 1 million citizens in India require blood transfusions every month, yet many face significant challenges in accessing safe and timely blood supplies. Despite existing guidelines in the National Blood Policy (2002), hospitals often abdicate responsibility for sourcing blood, placing an undue burden on patients' families to organize blood donations. This situation has created a breeding ground for unethical practices, such as paid blood donations, and undermines patient safety. The need for a comprehensive legislative framework was emphasized in a 1996 Supreme Court ruling and is further supported by the World Health Organization. Although the National Blood Policy was established over 20 years ago, its implementation has been poor, leading to a fragmented blood transfusion system across various Government bodies. A National Blood Transfusion Act would streamline efforts to regulate and monitor blood services, ensuring consistent standards of safety, availability, and quality. This Act would empower a Central National Blood Transfusion Authority to set guidelines, regulate blood banks, ensure proper licensing, and enforce safety monitoring. It would also provide essential training, foster research, and improve coordination across healthcare institutions. I urge the Government to prioritize the creation of this Act to safeguard public health and ensure equitable access to safe blood transfusion services across the nation.

(xxiii) Need to expedite completion of Peddapalli-Manuguru Railway Line in Manthani region of Peddapalle Parliamentary Constituency in Telangana

SHRI VAMSI KRISHNA GADDAM (PEDDAPALLE): I would like to bring attention to the concerns surrounding the Peddapalli-Manuguru railway line, which traverses the Manthani region within my constituency. Despite its designation as a 'special' project by the Centre, aimed at accelerating its progress, the survey remains incomplete, leaving the project in limbo. This ₹3,600 crore initiative is critical for the socio-economic development of the area, particularly benefiting the tribal population in the erstwhile Khammam district. The project promises direct rail connectivity to the national capital, improving accessibility and fostering growth. The railway line is vital for regions associated with the Singareni coal mines, as coal is currently transported via the Kazipet junction, incurring significant costs. The proposed line would reduce these expenses and enhance economic efficiency. However, delays in completing the survey and initiating construction hinder the realization of these benefits. It is imperative to clarify the funds allocated for the project this financial year and ensure their efficient utilization. Establishing a clear timeline for completing the survey and commencing construction is essential. Expediting the Peddapalli-Manuguru railway line will fulfill long-pending aspirations, bolster connectivity, and stimulate economic growth in the resource-rich Manthani region.

**(xxiv) Need to make available adequate quantity of DAP to farmers
in Rajasthan**

[Translation]

SHRI RAHUL KASWAN (CHURU): Rabi crop sowing has started in the country and farmers across the country need large quantities of DAP at present, due to which there is a lot of demand for DAP by the farmers of Rajasthan, but DAP is not being available as per the demand since last October. Due to which there is a huge shortage of DAP in the entire region. In my Lok Sabha constituency Churu, a demand of 12 thousand tonnes of DAP was sent by the department to the state government, but only 6 thousand tonnes of DAP has been made available. Irrespective of the fact that DAP is provided to the state government in large quantities by the Union Government, the state government is not making DAP available to the farmers in adequate quantities citing artificial shortage, due to which there is anger among the farmers of the state including Churu Lok Sabha constituency and protests etc. are being held at various places. I request the government to direct the Rajasthan government to make DAP available to the farmers of the state in adequate quantities so that Rabi crop can be sown.

(xxv) Regarding increasing incidents of human-wildlife conflict in Bodoland Territorial Region in Kokrajhar Parliamentary Constituency, Assam

[English]

SHRI JOYANTA BASUMATARY (KOKRAJHAR): I would like to draw the urgent kind attention of Union Government on the regular human - wildlife conflicts in Bodoland Territorial Region (BTR) in my Kokrajhar Parliamentary Constituency. Manas National Park (MNP) falls within the territorial domain of BTR and it is part of the larger MTR which covers an area of 2,837 sq km. The park in India shares its international border with Bhutan's Royal Manas National Park. Together these two Protected Areas form the Manas landscape. Every year increasing incidents of wild animal attacks on the villages have affected the people as well the biodiversity of the area. Illegal poaching and tree cutting is also few of the major problems which need to be addressed. I, therefore, request the Union Government to look into the matter and take necessary action on illegal poaching and take measures to control elephants attack on villages.

(xxvi) Need to grant classical language status to Maithili Language

[Translation]

SHRI GOPAL JEE THAKUR (DARBHANGA) : Maithili language has a rich script and is the mother tongue of crores of people. Maithili is even the second official language of Jharkhand state. In 2003, under the leadership of the most revered Atal Bihari Vajpayee, the Union Government has acknowledged the importance of this language by including Maithili language in the Eighth Schedule. Today Maithili language is not only a medium of education but also the language of governance and administration. Maithili language fulfills all the criteria to get the status of a classical language. This language has an ancient literary heritage, this language is culturally rich. It has its own linguistic independence and its own historical importance. The history of Maithili language is very ancient which goes back to the Rigveda era. I demand from the Hon. Minister of Home Affairs that Maithili language should be recognized as a classical language which will respect, preserve and promote the linguistic and cultural heritage and at the same time crores of Mithila residents will get an opportunity to feel proud.

[Translation]

....(Interruptions)

HON. CHAIRPERSON: Please all of you sit down. Let the House run. Your views will also be heard. You will also get a full opportunity. Please all of you sit down.

...(Interruptions)

HON. CHAIRPERSON: Please all of you sit on your seats. Let the House run. This is an important time for the House. The whole country is watching. Please all of you sit on your seats.

...(Interruptions)

HON. CHAIRPERSON: The proceedings of the House is adjourned till Eleven of the Clock on Thursday, November 28, 2024

12.09 hrs

*The Lok Sabha then adjourned till Eleven of the Clock On
Thursday, November 28, 2024/ Agrahayana 7, 1946 (Saka)*

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